



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs
(Subordinate Legislation Section)
Civil Secretariat, Jammu/Srinagar.

Notification,

Jammu, the 10th April, 2019.

SRO 277. - In exercise of the powers conferred by section 168 of the Jammu and Kashmir Representation of People Act, 1957 (Act No. IV of 1957), the Government, in consultation with the Election Commission of India, hereby makes the following amendments in the Jammu and Kashmir Conduct of Election Rules, 1965; namely:-

In rule 23;

- (i) the following shall be added as proviso 2nd to sub-rule(1); namely:-

"Provided further that the postal ballot paper may be transmitted by the Returning Officer by such electronic means as may be specified by the Election Commission for the persons specified in sub-clause (ii) of clause (a) or rule 18."

- (ii) after sub-rule(1), the following shall be inserted as sub-rule 1(A); namely:-

"1(A) where a postal ballot paper is transmitted electronically, the provisions of this rule and rules 22, 24 and 27 shall mutatis mutandis apply"

By order of the Government of Jammu and Kashmir

Sd/-

(Achal Sethi)

Secretary to Government

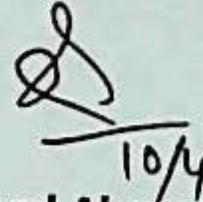
Department of Law, Justice and Parliamentary Affairs,

Dated:-10 -04-2019.

No:-LD (SL) 82/02-Election

Copy to the:-

1. Principal Secretary to Hon'ble Governor.
2. Commissioner/Secretary to Government, General Administration Department.
3. Chief Electoral Officer, J&K, Jammu, U.O.NO:1841/CEO/Elec/2019 dated 19.03.2019 is returned herewith.
4. Under Secretary to Election Commission of India. This is with reference to his letter No. 464/J&K/2019/NS-1/621 dated: - 09-03-2019.
5. Director Archives, J&K, Jammu.
6. General Manager, Government Press, Jammu for publication in the Government Gazette.
7. SRO(w.7.s.c)
8. I/C website.



(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer

